289 Suppl. Demands AGRAHAYANA 2, 1894 (SAKA) Grants (General), 290 for 1972-73

matter. I will find out the position. The guilty persons will be punished.

MR. DEPUTY-SPEAKER: Now, the question is:

That the Bill be passed."

The motion was adopted.

16.01 hrs.

SUPPLEMENTARY DEMANDS FOR GRANTS (GENERAL), 1972-73

MR. DEPUTY-SPEAKER: The House will now take up the Supplementary Demands for Grants (General) in respect of the Budget (General) for 1972-73.

DEMAND No. 53-INDUSTRIES.

MR. DEPUTY-SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 2;16,79,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Industries'.

DEMAND NO. 63—DEPARTMENT OF REHABILITATION

MR. DEPUTY-SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 1,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Department of Rehabilitation'."

DEMAND No. 113-LOANS AND ADVANCES
BY THE CENTRAL GOVERNMENT

MR. DEPUTY-SPEAKER. Motion moved:

"That a Supplementary sum not exceeding Rs. 2,18,00,000 be granted to the President to defray the charges 2522 LS—11.

which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Loans and Advances by the Central Government'."

DEMAND NO. 129—OTHER CAPITAL OUT-LAY OF THE MINISTRY OF STEEL AND MINES

MR. DEPUTY-SPEAKER: Motion moved:

"That a Suppplementary sum not exceeding Rs. 48,51,93,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Other Capital Outlay of the Ministry of Steel and Mines'."

DEMAND NO. 131—OTHER CAPITAL OUT-LAY OF THE MINISTRY OF TOURISM AND CIVIL AVIATION

MR. DEPUTY-SPEAKER: Motion moveu:

"That a Supplementary sum not exceeding Rs. 6,89,00,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Other Capital Outlay of the Ministry of Tourism and Civil Aviation'."

DEMAND NO. 136—CAPITAL OUTLAY ON POSTS AND TELEGRAPHS (NOT MET FROM REVENUE)

MR. DEPUTY-SPEAKER: Motion moved.

"That a Supplementary sum not exceeding Rs. 1,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Capital Outlay on Posts and Telegraphs (not met from Revenue)'."

I find that there are some cut motions given notice of by Shri Jyotirmoy Bosu. I find Nos. 1, 2, 3, 4 and 5. Are you moving them?

مرية بريطهمية للمراطية والهيار ليريان بينا فراور الرياس

SHRI JYOTIRMOY BOSU (Diamond Harbour): Yes, Sir. I beg to move:

"That the Demand for a Supplementary Grant of a sum not exceeding Rs. 2,16,79,000 in respect of Industries be reduced by Rs. 100."

(Failure of the Government to run Heavy Electricals (India) Ltd., Bhopal, on a profitable basis(1)].

"That the Demand for a Supplementary Grant of a sum not exceeding Rs. 48,51,93,090 in respect of Other Capital Outlay of the Ministry of Stee! and Mines be reduced by Rs. 100."

[Undue favour shown to the British monopoly firm Indian 'Copper Corporation and payment of compensation amounting to Rs. 7.50 crores (2)].

"That the Demand for a Supplementary Grant of a sum not exceeding Rs. 48,51,93,000 in respect of Other Capital Outlay of the Ministry of Steel and Mines be reduced by Rs. 100."

[Progress of coking coal mines since nationalisation (3)].

"That the Demand for a Suppplementary Grant of a sum not exceeding Rs. 48,51,93,000 in respect of Other Capital Outlay of the Ministry of Steel and Mines be reduced by Rs. 100."

[Corruption favouritism and nepotism prevailing in the Coal Board (4)].

"That the Demand for a Supplementary Grant of a sum not exceeding Ra. 6,89,00,000 in respect of Other Capital of the Ministry of Tourism and Civil Aviation be reduced by Rs. 100."

[Working of the Indian Airlines Corporation (5)].

MR. DEPUTY-SPEAKER: The Supplementary Demands and Cut motions are before the House.

PG-02 hrs.

SHRI R. D. Bandage in the chair Chair].

SHRI JYOTIMMOY BOSU: Sir, they have asked for Supplementary Demands for Grants on various items. I will deal with only two or three points. One is the agricultural crash programme, for production of foodgrains. Sir, we are aware of the regional imbalances which are created by them. The difficulties which we face are due to their invidious and unplanned action. In regard to Minor Irrigation what is the position?

The figures for Minor Irrigation show as under. This is the figure for the period 1968-69 to 1970-71 in terms of crores of rupees: UP 39.43; Maharashtra 39.43; Gujarat 19.45; Madras 21.79; Mysore, 25.20; Bihar 20.33; and then comes West Bengal which is still lower, namely, 17.64. This is what was given out to us in reply to a question in the Lok Sabha.

Regarding the benefits of minor irrigation, in terms of hectares covered. what is the position? The position is as under. This is the figure of hectares-U. P. 14.43; Madras 2.73; Maharashtra 3.44; Bihar 3.25; Gujarat 2.36; and then West Bengal, which is at the bottom of the list, where the figure is 1.53.

What is the food outlook? This is what the Economic Times says:

The Food Ministry report for 1971-72 said that in view of the marked improvement in the availability of foodgrains in 1971 and in accordance with the decision taken five years ago; concessional import of foodgrains under PL 480 have been stopped from January 1972.

Then it says-

Speaking later in August, Mr. Fakhruddin Ali Ahmed asseted that in view of a buffer stock of 9.5 million tonnes there was no programme for the import of foodgrains. The total output of teoderains of 1971-72. he went on, was estimated at 106 million tonnes against 107.8 million in the previous year and the targets for the current season was about 113 million tonnes. But all this has become fanciful. According to the final estimate prepared by the Union Agriculture Ministry, there was a shortfall of 7.32 million tonnes in foodgrain production in 1971-72. The estimates put production at 104.68 million tonnes against the target of 112 million tonnes.

Last year the shortfall was this....

MR. CHAIRMAN: Which Supplementary Demand are you referring to?

SHRI JYOTIRMOY BOSU: Agricultural Crash Programme.

MR. CHAIRMAN: I have located it.

SHRI JYOTIRMOY BOSU: I am very glad to hear it.

MR. CHAIRMAN: Don't reflect on the Chair....

SHRI JYOTIRMOY BOSU: Not at all, I hate it, that is the last thing. I would do or like to do, Sir, especially when you are in the Chair; after all, you are a very respected colleague of ours.

Then, I come to the Government's ineptitude which has resulted in complete dependence on Nature or the rain-God. What is the outcome? Today, you know very well, especially in your own State, and in other States, after drought scarcity and famine conditions and water scarcity have come to such a height that in fact we have no right to come and stand and speak here because we should have there and tried to share the burden with them. The hon. Minister himself has mentioned in his statement the worst affected States are Maharashtra. Gujarat, Andhra Pradesh, Rajasthan etc. He has also referred to Bihar, U. P. Mysore, West Bengal, Orissa and Madhya Pradesh where the kharif crop may be affected. It is a terrible state.

Then, let us see Government publications about the performance of this Government. I am quoting some figures from the publications entitled Toward Self-Reliance-Employment Opportunities etc. There is a crash programme for rural employment. It is a real package programme in which agricultural crash programme is the main feature. For Assam, while the allocation was Rs. 112.50 lakhs, the expenditure did not exceed Rs. 81.49 lakhs. In Bihar, the allocation Rs. 458 lakhs, but the expenditure did not exceed Rs. 33.5 lakhs. In the case of Gujarat, the allocation was Rs. 237 lakhs, but the expenditure did not exceed Rs. 81.92 lakhs. In the case of Jammu and Kashmir, the allocation was Rs. 125 lakhs, while the expenditure did not exceed Rs. 72.05 lakhs. Similarly, in the case of Madhya Pradesh, the allocation was Rs. 537 lakhs, but the expenditure did not exceed Rs. 149 lakhs. In the case of Maharashtra, the respective figures were Rs. lakhs and Rs. 126 lakhs. In the case of West Bengal, the allocation was Rs. 299 lakhs while the expenditure did not exceed Rs. 152 lakhs. I can give you a lot more examples. The total allocation of funds for this was Rs. 5,000 lakhs, but the expenditure did not exceed Rs. 3270.96 lakhs. Yeu can well imagine who are the people who are responsible for these lapses and failures; they are the people sitting opposite who are taking things lightly.

Then, there is another crash programme given in Table IV. The allocation for Andhra Pradsh under that programme was Rs. 319 lakhs while the expenditure was Rs. 101.29 lakhs; in the case of Bihar, the allocation was Rs. 458 lakhs while the expenditure was Rs. 99.75 lakhs, and it is not even Rs. 100 lakhs. In the case of Gujarat, the allocation was Rs. 237.50 lakhs while the expenditure was Rs. 92.49 lakhs. In the case of Haryana, the allocation was Rs. 87.50 lakhs while the expenditure was Rs. 3.77 lakhs. I think that Shri Bansilal must be making hay. In the case of Hima-

[SHRI JYOTIRMOY BOSU] chal Pradesh, the allocation was Rs. 125 lakhs while the expenditure was Rs. 5.25 lakhs. This is how they have been functioning and performing

The most interesting part is given in Table V which relates to the progress of the drought-prone-areas programme. For Andhra Pradesh, 1970-71, the allocation was Rs. 284.64 lakhs, while the expenditure was only Rs. 186.63 lakhs. In 1971-72, the alloca ion was Rs. 422 lakhs, while the expenditure was Rs. 348 lakhs. A similar situation prevailed in Gujarat. The position in Madhya Pradesh was very bad. When the allocation was Rs. 217 lakhs, they had spent only about Rs. 76 lakhs. In the Maharashtra State. when the allocation was Rs. 132 lakhs in 1970-71, the expenditure did exceed Rs. 90 lakhs. The figures go on like this.

This shows that they have completely neglec'ed this vital sector, thereby causing serious hardship and difficulty and bringing in famine condition in the country. This Government needs to be impeached for this wilful neglect of the man at the bottom of the society. All their pious wishes and all their holy words are meant for catching votes, and after that, they are allowed to perish. I have quoted from their own books to show that their utterances have no relation whatsoever with the performance that they have put up.

Then, what about land reforms? It is a vital thing for this crash programme. We know that the land reforms that they are trying to go through are just a gimmick and an attempt at hoodwinking the people. They were pieces of legislation which were full of loopheles and which actually allowed the land-holders to retain more land than they were allowed to do earlier. That is the condition. Their land reforms are the biggest hoax that they have allowed to come before the people, as we have seen it. Then, what is hapenning today? If you go to a flour mull and ask

the man how much built-in capacity of the flour mill is being used, what is the answer that you get? I have enquired. In many places, it is not more than 20-30 per cent. That is the barometer, that is the indicator, that we are going to face again another serious food crisis.

SHRI K. D. MALAVIYA (Domariaganj): I have come in front to listen to his hoax.

SHRI JYOTIRMOY BOSU: From West Bengal, they have sent a telegram to the Central Food Minister where they have said that 'if you do not rush food, specially rice, the rationing system in Calcutta will collapse'. This is the condition today and here they are waxing eloquent, about samajwad, garibi hatao and trying to make the zamin ready for catching another set of votes in the near future. God knows what is going to happen.

The second thing is about the coking coal business. It is another scandal. It says here that currently aggregate coking coal capacity is roughly 27 million tonnes while actual production does not touch even 15 million tonnes. In 1970-71, the Department of Mines and Metals in New Delhi had estimated that the actual requirement of coking coal in 1972-73 would be around 22 million tonnes while it is found that even if 20 million tonnes are produced, the basic national demand including export of BP coke would be met. But the gap between current minimum demand of 20 million tonnes and actual production of 15 million tonnes is wide indeed. This is the position regarding the coking coal business. But they have come forward to see's more money. The House should consider these things. 10 y 11/2

ed the Park Commission became Then there is the seething corruption that goes on in the cosi mines and in the Coal Board. The sand-stowing section is a nothed of corruption. Such thieving and such steeling of mublic money is perhaps not done anywhere else I am quoting some examples I want the hon. Minister to tell us what has happened For the protective works which were undertaken to control the fire in Lodna Bagdiga colliery in Jharia, how much money was required in excess of the estimate of the department? Contract valued at Rs 63,30 000 was given to a man whose background is only as a travel agent running tourist specials, buses and coaches This man has been given a contract worth Rs 63 30 000 involving very highly skilled work in the oal mines

Then there is another scandal with the Coal Board For the F Ropeway which was to cost Rs 6 crores the business was given to an American contractor firm named Inter-State Equipment Corporation Due to in efficiency negligence and conniving and due to non-settlement in time of bills to the tune of Rs 115 crores which was the responsibility of the finance wing specially of the Coal Board and also of the Chairman

## MR CHAIRMAN Chairman?

SHRI JYOTIRMOY BOSU Not the Chairman of the Lok Sabha You are the number one Chairman of the country—there is no question about it

Due to negligence of the finance wing specially of the Coal Board and the Chairinan of the Coal Board an opportunity of arbit ation in India was allowed to be nullified As a result Government was made to face a claim of Re 115 crores from that ompany, out of which 90 per cert was in foreign exchange Three officers of the Coal Board had to go to London twice for consultations and a ter a lot of struggle, they could arrive at an ad hor settlement at Rs 36 lakhs payable to the American company, all in foreign exchange You will be surprised Mr Chairman of the Lok Sabha, to know that the solici'ors' bill alone in London came to Rs 8 lakhs, wholly payable in foreign exchange

Therefore, I must say with great regret that I have the least confidence in this Government which is nothing but a nest of corruption and mefficiency and I oppose this demand

I now come to Indian Airlines Corporation Dr Sarojini Mahishi is here The amount is Rs 1689 crores Why is it that they have not been able to mobiles on their own the resources? Why is it that they must remain in red all the time? Way is it they have lost Rs 19979 lakhs in 1970-71? I can well understand why it is happening They have preference for dealing with dishonest people, they are very fond fo that That is their class character Here is a beautiful article which reads as follows

What has completely stumped observers is that among the planes being evaluated for purchase in the forthcoming expansion plan of the Indian Airlines is the DC-10 airliner. This plane is manufactured by the Douglas Company (which is a'so known as the Donnel-Douglas Company) whose personnel is currency in Delhi for discussions with the Indian Airlines. The DC-10 aircraft came to India this August and was demonstrated before the offic als of the Aviation Ministry and the Airlines in Delhi and Bombay.

Officials are puz led about what's happened to the assurance g ven by Dr Karan Singh to Parliament that Douglas Company air rafts will not be considered for purchase by the Government because of the criminal proceedings under way against the company's representative in Ind a The case agains' Mr Kozarek is still preceeding In the earlier stares or the case Mr Kozarek was defended by the celebrated lawyer Mr H L Anand, who had also appeared on behalf of the Prime Minister's son and who has now become a judge in the High Court.

Though the case against Mr. Kozarek has not been withdrawn by the Government it has neverthe-

## SHRI JYOTIRMOY BOSU!

less, given him a government contract for crop dusting, and reported to have purchased from him over 50 Lycoming engines for installation in the Indian built Pushpak aircraft Susultaneously, the Government continues to prosecute Mr. Kozarek for alleged bribery."

This political donation is going to kill the country and the politics

The Public Accounts Committee had come very heavily on the indian Airlines. Why should they have such a love for dishonesty? For dishonest people? On page 2 of its thirty-second report it says the Committee are unhappy that the department of Civil Aviation is not able to instal even a single radar procured at such a heavy cost within the normal warranty period. They are also not satisfied with the way the period of warranty was extended by the firm as a gesture of co-operation. It says here

"In the opinion of the Committee a purchase of this magnitude myloving Rs 3.90 crores of which Rs 283 crores were in foreign exchange should not have been considered without obtaining adequate comparative data on all aspects of the purchase from available sources"

Why the IAC is wedded to dishonesty I do not understand. The hon Minister Dr. Mahishi should tell us what has happened to the sale of skymasters, how much money was fixed and how much they will get, why the party has defaulted, why they have not seized the planes and have allowed them to make money and compete with their airlines.

In one restaurant in Dum Dum airport the contractor has defaulted for ten years, he has not paud due rent. Those are very special favourities of some highups in Delhi, or they are making very generous political contributions to a particular political party. We must understand these finings

MR CHAIRMAN. Is it your in-

SHRI JYOTIRMOY BOSU I am not mentioning any names. This contractor had paid a contribution of Rs 50,000 so that he was allowed to default the exchequer for ten years. Otherwise, what can be the explanation? I do not want to talk about the performance of the IAC, in one word, it is Never In Time.

There are imbalances in different regions, there is neglect of some regions particularly the eastern region, Assam Manipur Tripura and Cachar, and the Dum Dum airport also They do not deserve a penny, they should have mobilised their own resources if you give them money they will swallow it or give it to some thieves and misappropriate it I oppose these supplementary demands and I say you throw it as a piece of rag

श्री चिन्त्रका प्रसाद (बलिया) देश की म्राजाद हुए पच्चीस साल हो गये हैं सेकिन फिर भी देश के जो फिछड़े हुए भाग हैं. जो उपेक्षित भाग हैं, बहा पर गरीबी और भी बढ़ी है और जो देश के विकसित भाग हैं. ्रीबहा धामदनी बढी है, वे और विकसित हो गये हैं। श्री ज्योतिमय बसु घभी कह रहे वे कि बगास में हासत बराब है। सेकिन मैं कहना भाइता ह कि पिछले दो बरस से प्रधान मंत्री ने वहां पर जितना काम किया है उसका नतीजा यह निकला है कि वहा पर सी पी एम समाप्त हो वई है। वहा बदीकी हर करने के लिए मैसा सगाया क्या है । धाथ वसू साहब भीर पैसे की मांग कर रहे वे भीर कह रहे के कि बहा सबना चाहिए। वें बंधू की की वानकारी के किए कहना वाह्या है कि विकले डेड दो बरस में प्रधान मंत्री ने इसमा

काम कर दिया है जितना पिछले 23 बरस में देश के भन्दर नहीं हुआ है। जहां यह सही है बहां यह भी सही है कि उत्तर भारत में भौर विशेषकर बिहार भीर उत्तर प्रदेश भीर मध्य प्रदेश तथा राजस्थान में ग्राज भी गरीबी ब्याप्त है भौर भुखमरी भ्रपना ताण्डव नृत्य कर रही है। बिहार ग्रीर उत्तर प्रदेश रा मैटीरियल्ज भौर मिनरल्ज के हिसाब से भरे पूरे हैं। वहां कारखाने भी लगे हुए है। फिर भी मैं जानना चाहता हूं कि कारण क्या है कि वहां की गरीबी जा नही रही है और बढ़ती जा रही है ? मैं समझता हूं कि कारण यह है कि देश का वह भाग उपेक्षित रहा है, वहां का समाज ग्रसंगठित रहा है, वह वोकल नही है, बोलने वाला नही है, सीधा है, मूक है। उसको गधा कहा गया है, उसको दबाया गया है। मैं समजाता हूं कि जब तक उपेक्षित भाग नहीं उठेंगे, वहां के गांव नही उठेंगे, किसान नहीं उडेंगे, तब तक देश मजबूत नही होगा। वहां पर सारे रिसोर्सिस होते हुए भी, कारखाने होते हुए भी, यरीबी को ऋधिक बढ़ती जा रही है इसका कारण यह है कि वहां सिचाई का प्रबन्ध नहीं किया गया है, विजली का प्रबन्ध गरंवों में नहीं किया गया है, सड़को का प्रवन्ध वहीं किया गया है, खाद मादि का प्रवस्थ नही किया गया है। उत्तर प्रदेश के पूर्वी अन्य को बिहार से नवते हैं वहां सड़कों वक की व्यवस्था नहीं, यातामात के साधन नहीं । मंतियों से कहा जाता है कि भाप वहा का बौरा करें तो ने भी अपनी मजबूरी दिखा देते हैं कि वहां पर जाने का कोई रास्ता नहीं है, ट्रांस्पोर्ट नहीं है भीर जाने से पहले वे दस बार सोचते हैं। जहां पर हवाई जहाज जा सकते हैं,

जहां पर ट्रांसपोर्ट की सुविधायें हैं, जहां पर मोटरें दौड सकती हैं वहां तो वे चले जाते हैं लेकिन यहां जाना उनके लिए भी मुश्किल होता है। इसके लिए मैं उनको दोष देना नहीं -चाहता हूं। वहां न रेलवे लाइन है, न रोड है और न हवाई जहाज के घड़े हैं। मंत्री जो शासन कर रहे हैं जब वे ही नहीं जा सकते हैं उन इलाकों में, पूर्वी उत्तर प्रदेश धार्दि में, तो उस भाग का कब भाग्य चमकेगा, यह हमारी समझ में नहीं घा रहा है। इस वास्ते धापको इस झोर विक्षेष ध्यान देना चाहिए।

मैं सुझाब देना चाहता हूं। देश के उपेक्षित भौर पिछड़े भागों के लिए, वहां के असंगठित मजदूरों के लिए, उनको उठाने के लिए आप उत्तर प्रदेश आदि को, बिहार मध्य प्रदेश आदि को जो धन दे तो उसके खबें के बास्ते कुछ गाइडलाइंज भी आपको देनी चाहिए और उनको बताना चाहिए कि कितना परसेट उस धन का इन इलाकों में खर्ज हो।

हमारे जिले सूखा थ्रौर बाढ़ से प्रति वर्ष पीड़ित होते हैं । हमें न तो सूखाग्रस्त एरिया डिकलेयर किया गया है थ्रौर न ही बाढ़ इस्त एरिया डिक्लेयर किया गया है । यही हालत अन्य भागों की भी है । हमारे लड़के जो सूखा-प्रस्त या बाढ़ प्रस्त या नैचुरल कलैमेटीख से प्रभावित है, उनके वास्ते सँट्रल गवर्नमेंट पचास परसेंट हिस्सा देती है । लेकिन चूंकि इनको ऐसे इलाके घोषित नहीं किया गया है इस वास्ते इसका नतीजा यह हो रहा है कि हमारे सड़के फीस नहीं दे पा रहे हैं और उनके नाम काट

श्री चल्द्रिका प्रसाद] विये गये हैं, वे परीक्षाओं मे शामिल नही हो पा रहे हैं।

चक्हाण साहब भभी हाल मे वहां गवं थे। उन्होंने वहा के हालात को देखा है। वहा की बोर गरीबी और बेकारी को देखा है। उनको वहा पर ज्ञापन दिया गया था नेकिन भ्राज तक उस ज्ञापन पर कोई कार्रवार्ड नहीं की गई है। हमारे एरिया में राष्ट्रीयकृत बैको ने माडल फार्मिंग स्कीम इट्रोड्यूम की हुई है। लेकिन बैंकों से कर्जा लेने में तरह तरह की कठिनाइयों का वहां लोगों को मामना करना पडता है। एक हजार रुपया कर्जा मिलता है तो डेढ दा सी रूपया उनका कट जाता है। जो मालदार है उनको उनकी खमानत पर हो नान दे विया जाता है लेकिन गरीब किसान की ईमानदारी पर भुवहा किया जाता है। उमकी समीन रहन रखी जाती है, उसका गारेटर देना पहला हे उसका इनस्योरेस प्रीमियम देना पडता है । इस सब में भीर अमीन की रिजस्ट्री भादि करान में उसका दो द्वाई मी रुपया बाया हो जाता है जबकि मिलता उसको केवल एक हजार दपया है । यह जा कमी है, इस कमी के ऊपर लीगल एक्सरैट्स का सोचना चाहिये । किमान को इस नरह से ग्राप बरबाद न करे। उनको अपनी ही जमानत पर रुपया मिल जाना चाहिये।

इसी तरह से रिक्शा वासी की, छाटे छोटे दुकानदारो की राष्ट्रीयकृत बैको से रुपया उद्यार मिलना चाहिये। इन वैकी मे बीकर नैकश्च को ज्याचा कायदा सिलना वाहिये। इलाहाबाद बैंक उत्तर प्रदेश का

बैक है। से किन इसका लाभ उत्तर प्रदेश को न हो कर ज्यादा सर लाभ बम्बई कलकता भादि को होता है। रुपया हमारे किमानी का, हमारे लोगो का लगा हुआ। है जेकिन उनको लाभ नहीं मिल रहा है। उत्तर प्रदेश में इसकी पचाम से ग्रधिक ब्राचिजज है लेक्नि इसका हैडकार्टर बम्बई में है । हिल एरियाज म बन्देलखण्ड मे इसका कोई है इक्वार्टर नहीं है.। इस वास्ते में जो इलाके है य इससे फायदा नहीं उठा पाने हैं। नारे जो फाइनें सिस है जो रिसोर्सिस हं भीर जो हमारे लगे हुए है वे भी भ्रगर हमे मिल जाए ता वे हमारे किसानो के सिचाई वे काम मंग्रा सकते है दूसर कामों में ग्रा सक्त है। इस ग्रोर भी ग्रापका ध्यान जाना चाहिये।

में गमा ग्रीर घावरा के बारे में भी कुछ कहना चाहना हु। धाधरा के ऊपर दोहरी पर पुल बना है । लेकिन दोहरी मे छ । यो के बीच में कोई पुल नहीं है। इसका ननीजा यह है कि बलिया, देवरिया, भाजमगढ़ गोरखपुर को धूम कर जाना पडता हैं ग्रीर इस मे बीबीस बंटे लग जाते हैं ? इस वास्ते ग्रगर इस पुल को बना दिया जाए तो चार घटे में जाया जा मकता है भीर इस **औत्र के विकास में सहायता मिल सकती है।** य क्षेत्र आइलैंड्ज बने हुए है, टापू बने हुए हँ भीर पानी से बिरे रहते हैं। मैं बाहना ह कि इस मोर भाग भ्यान वें भीर इस पूल को बनाए। बिहार और उत्तर प्रवेश की सरकार उतना नहीं कर पाती हैं जितना धाप कर सकते है। इस वास्ते आपको इस और विजेष ध्यान देना बाहिये।

गाजीपुर में पुश बन रहा है। भारत मरकार को उसके लिए पनार परमेर उना चाहिये भीर इस पुल को बनाना चाहिये। दाहारी बाट भीर छपरा के बीच में दो तीन पूल कम में कम भीर घाचरा पर बनने चाहिये ताकि इन पूर्वी जिलो को ग्रापम मे मिलाया जा सके। इसकी भाग बहुत की जा चुकी है लेकिन सरकार के काना पर जुतक नही रेगती । उत्तर प्रदेश सरकार के साधन मीमित हैं। ये जो टाप्है जहा जाने के लिए काई ट्रासपीर्ट के साधन नहीं है वहा पर जब तक पुली के साधन नहीं हो पाएगे, हमारा विकास नहीं हो सकेगा । जो प्रकृति ने हमें रिसो-मिम दिए है भगवान ने जो रिमोर्मिम दिए हैं उनका उपयाग करने के लिए हमारे पास पमे नहीं है साधन नहीं है। हम चाहत है कि भ्राप इस काम में हमारी महायता करें

धाघरा पर एक और पुत माझी और बकुला के बीच में बनाना चारिये ताकि उत्तर प्रदेश और बिहार को मिलाया जा सके । गमा पर सिन्हा घाट और जय प्रकाश नगर पर पुल बनेगा तो यह भी उत्तर प्रदेश और बिहार, मारा और बिलया भादि को मिला-एगा । प्रदेश मरकार के पास साधन नहीं है कि वह इनको बना सके, इस बास्ते इस भोर ध्यान देना चाहिये।

मध मैं इनलैंड वाटरगेख के बारे में कुछ कहना चाहना हूं। पटना से माल बीने बासा जहाज चलता है जो गाजीपुर तक जाता हैं। इसको इसाहाबाद तक बढ़ाने के सिए जब कहा जाता हैं तो कहा जाता है कि गर प्रश्म सम्कार का काम है भीर जब प्रदेश सरकार को कहा जाता है तो वह सहती हं कि हमारे पास पैसा नहीं हैं। इस वास्ते इस भार भापको स्थान देना चाहिय।

घाघरा में पटना स फैराबाद सक माल होने वाला जहात चलाया जाना चाहिये। इस रास्ते स बगाल में व्यापार हिंद्या वरना था। श्रव बगला रेण बन गया र । इसको धगर चलाया जाए ता पूर्वी जिला वा विरास होने में सहायना मिल गवती है। बनारस स पटना धीर फैजाबाद स पटना जाने वालर जहाज भी तेज चलने वाता चलाया जाना चाहिय। इसमें विदेशी प्यटक भी गगा वा किनारा और दर्शनीय स्यान दक्षन की श्रोर धन्मित हो सकेंगे और श्रापना नाम होगा।

बगनी रिफाइनरी हमारी बगल म ह । इस रिफाइनरी सं मलग्न छोटे छोटे उद्योग कैमिनल उद्योग हमारे यहा गग म हत है । इसकी छानबीन नहीं हो रही है । म चाहता ह कि पूर्वी किलो में इसके सर्वासिडयरी उद्योग लगाने की कोशिय होनी चाहिये। जब तक ये उद्योग नहीं लगेंगे हमारे पूर्वी जिला का विकास होना सम्भव नहीं है ।

भागत सम्कार न हमारे यहा पूर्वी. क्षेत्रों में इड्डॉस्ट्रयल लैंदर डिवेलेंपमेट गृड्ज का सर्वे कराया था भीर टीमे भेजी थी। उत्तर प्रदेश भीर भापकी टीमे गई थी। उसने रिकोमेड किया था कि टैनरी बलिया मे कान मिल तथा पब्लिक सैक्ट्र में, जूते बनाने [श्री बन्द्रिका प्रसाद]

का कारखाना, चमडे के बक्से बनाने के कारखाने आदि कहा लग सकते है। वहा इन सब के वास्ते पर्याप्त माता में रामटी रिवल उपलब्ध है। जब तक इस तरह के कारखाने वहा नहीं लगाए जाएगें लोगों को एम्प्लायमेट नहीं मिलेगा। लेकिन ये सब सिफारिशे रहीं की टोकरी में पड़ी हुई है। पटेल आयोग ने जो अपनी रिकोमें डेशज दी थी उनका इम्ले में टेशन भी नहीं हो सका है। एक आध जिले में कर दिया गया है, बाकी किसी में नहीं किया गया है।

श्री **वर्षेतिसंय वसु** काग्रेम श्रोड दो ।

भी चित्रका प्रताद कुछ मना हो सकता है तो काग्रेस में श्रीर श्रीमनी इदिरा गाधी के नेतृत्व में ही हो सकता है। इसके अलावा श्रीर कोई रास्ता नहीं है।

बेकारी दूर करने के लिए कैश प्रोग्राम का सुझाव दिया गया था । हर प्रदेश को बराबर इसके लिए पैसा दिया गया है । क्षेत्रों के लिए भी उतना ही ज्यया दिया गया है जितना की भीर जगह दिया गया है । मैं चाहता हू कि उत्तर प्रदेश को कम से कम वुधना रुपया दिया जाना चाहिये, जो दिया जाता है इसको डबल किया जाना चाहिये ताकि वहा की बेकाणी द्र करने में सहायता मिल सके ।

कण्यूमर बृद्ध कमाने पर सरकार पाच छ सी व्यथा सर्व करती हैं। इस में से प्राधा कम से क्य पिछड़ें हुए खेंबो कमें विमा बामा नर्राहमें। बिहार, उत्तर मदेश, मध्य प्रदेश बादि को सर्वितस में इनकी प्रश्वादी के हिसाब से नौकरिया बिलना चाहियें । कई बरस से हब यह माब करते बा रहे हैं लेकिन कीई सुमबाई नहीं हो रही है । हम गरीबी, ग्रीर मुखमरी के किकर हैं । इसको देखतें हुए हमे बाबन्दी के हिसाब से सर्वितिस में रिप्रिजेरोशन मिलना चाहिये।

भी भोषेन्द्र का (क्यननर) समापति
महोदम, जो धनुपूरक मार्गे हमारे सामने
है, उन मे सब से बडी रक्य कृषि के लिए
150 करोड रुपये की है, जिस के अन्तर्गत
कैस प्रोदान, सूखा और बाढ से अभावित
क्षेत्रों के लिए सहायता और फौरन उपज
बढाने के कार्यक्रम हैं।

बिहार काश्तकारी कानून के मुताबिक जो जोतता है, जमीन पर उस का कानूनी हक है। लेकिन जमीन का मालिक झूठ बोल कर उस कानून का उल्लबन करता भाया हैं । भाज भगर बटाईदार मांग करता है, तो उस को सिचाई करने के लिए रुपया नही मिलेगा । मालिक उस मे रुचि नहीं लेता है, जब तक कि वह बटाईदार को लाठी से या पुलिस की सहायता से हटा न दे। इस लिए इस सम्बन्ध मे जो पैसा खर्च किया जा रहा है, उस के कानूनी हक की हत्या कर के, बिहार काक्तकारी कानून का उल्लंबन कर के बड़े मूस्वानियों के हित ने किया जारहा है। यह कार्य बड़े पैकाने पर हो रहा है । इस स्थिति में बमीन प्रोतने वाले क्यांची नभीन की एका के लिए क्षत्रे हो रहें हैं । इचारों पर मुक्कार्ये चम रहे हैं। कुछ गोली से मारे गमे हैं और सैकड़ों जेस में बन्द हैं।

सास तौर से चुनाव के सबय, भीर बाद में भी, कृषि के सुधार के नाम पर जमीन की हद बन्दी कम करने की भाषा दिलाई गई थी । बाद में हदबन्दी कानून की भूमिका यहां पर तैयार की गई । इस सम्बन्ध में भाल-इंडिया कांग्रेस कमेटी के पैनल भीर लैंड रिफार्फ्ज कमीशन के स्टडी भूप ने जो रिपोर्ट्स दीं, उन को भी खत्म कर दिया गया। इस मंत्रिमंडल में जो मंत्री बडे बड़े भूस्वामी हैं, उन्होंने भ्रपनी जमीन बचाने के लिए यह सुझाव दिया कि हर बालिग बच्चे को एक परिवार माना जायेगा । मंत्री महोदय बतायें कि इस सुझाव के भनुसार कितने मत्रियों की फाजिल जमीन बच जाती हैं।

हमारे कृषि मंत्री, श्री फखरुद्दीन ग्रहमद, भासम में 1400 एकड़ जमीन के मालिक हैं। उन्होंने भासाम के पुराने हदबन्दी कानून के मुताबिक यह रिटर्न दी कि हम सात भाई-बहन हैं और सब का चूल्हा ग्रलग घलग है झौर सब में बांटने के बाद नहीं के बराबर फाजिल जमीन रह गई है । भ्रासाम की एसेम्बली ने वहां के राजस्व मंत्री की प्रध्यक्षता में पिछले साल एक कमेटी बनाई। उस कमेटी नै श्री ग्रहमद को यह नोटिस दिया कि वह इस बारे में जवाब दें कि उन्होंने हदबन्दी का उल्लंबन किया है, रिटर्न देने में गलती की है भीर जनीन क्वाई है । उस के बाद उस समिति नै अपना प्रतिवेदन दे दिया । जब मैंने यह सवास यहां उठाना चाहा, अध्यक्ष महोदय ने मुझे अनुमति न दी। उन्होंने मुझ से लिखित विवरण मांग कर इस विषय में कृषि मंत्री से जबाब मांगा । कृषि मंत्री की कोर से जवाव धावा. उस में कहा गया कि समिति ने घाठ महीने इन्तजार किया, ज्यादा इन्तजार नहीं किया और इस लिए मुझे जवाब देने का मौका नहीं मिला; फिर भी जो 200 एकड़ जमीन फाजिल हो बाती है, भगर भासाम सरकार चाहती है, तो मैं उस को दे दूगा । श्री ग्रहमद उस समय ग्रासाम सरकार के मिनिस्टर थे ग्रीर उसी हैसियत से उन्होंने वह रिटर्न दी थी। उन्होंने लिखित रूप से यह कनफेशन किया है, कबूल किया है कि उन्होंने वह 200 एकड़ जमीन चुरा-ली । वही कृषि मंत्री ग्राज देश में भूमि सुधार के मालिक हैं। लेकिन इस के बावजूद वह इस्तीफा देने की बात नहीं सोचेंगे भीर न ही शासक दल उन से इस्तीफा मांगेगा । इस उदाहरण से प्रकट है कि यह सरकार बड़े भूस्वामियों भौर जमीन के कानून तीड़ने वालों के रक्षक के रूप में काम कर रही है।

विहार का किस्सा भाप जानते हैं। बिहरा विद्यान सभा में टाटा जमीदारी को एबालिश करने का कानून पास किया गया, लेकिन केन्द्रीय सरकार की तरफ से उस को रोक रखा गया, क्योंकि टाटा ज्यादा शक्ति-शाली था।

विहार सरकार पर जमींवारों का ममुख प्राज भी पहले से कम नहीं है । कांग्रेस के सब से बुरे विनों में विहार कांग्रेस पर बड़े भूस्वामियों भीर जमीदारों का जो दबस्बा था, वह भाज की कम नहीं हुआ है। वहां [की मागेन्द्र सा]

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नये कानून में सीसरी किस्म की लैंड, ड्राई लैंड, की हद 30 एकड एखी गई। यहां से उस को यह शर्त लगा कर वापिस कर दिया गया कि 30 एकड से बटा कर 27 एकड़ कर दिया जाये। एक साल का विलम्ब किया गया और भव वहा यह किया जा रहा है कि 30 एकड को चौथी स्किम में रख दिया जाये भीर तीसरी किस्म मे एक नई किस्म पैदा कर रहे है, जिस को 25 एकड इस का परिणाम यह होगा कि बिहार मे अस्सी फीमदी जमीन हदबन्दी मे नहीं जायेगी। इस तरह भूमि-मुधार के वास्तविक उद्देश्य और ग्राधार को ही खरम किया जा रहा है और मै समझता हू कि यह देश के मतदाताओ, ग्रन्न-उत्पादको भीर भन्न-बाताओं के साथ वडा विश्वाम-वात है और इस में केन्द्रीय सरकार की भी जिम्मेवारी है

सरकार 150 करोड़ रुमया देने जा रही है भीर जैसा कि श्री ज्योतिमंय बसु ने कहा है, कितनाकम खर्च हुआ है । ध्रव वर्ष का भाखिरी समय था रहा है भौर जनवरी, फरवरी भीर मार्च मे जल्दी रुपया खर्च करने पर जोर दिया जायेगा। जिन इलाको मे बेहतर तरीके से खर्च हो रहा है, वहा श्राक्षा रुपया श्रफसर और कन्ट्रेक्टर श्रादि खा जाते हैं। मुझे कुछ काग्रेसी एम० पीज० ने बताया है कि जिस इलाके में कम्युनिस्ट पार्टी मजबूत है, वहा तो वह घेराव भावि कर के रिलीफ़ का कुछ काम करवा लेती है, शेकिन दूसरे इलाको में रिलीफ का सामान गांबों मे नही पहुंच पाता है और ब्लाक अफ़लर तथा कांग्रेगी कार्येकर्ता धादि उस

को कपर ही कपर बा नेते हैं। विहार के राजनैतिक जीवन में जो कूड़ा-कर्कट<sup>्रान्</sup>या, वह सब यहां कांग्रेस पार्टी में चला भाषा है । जनवरी, फरवरी और मार्च में किसी तरह भी भुगतान करन में इतनी बड़ी रकम के बहुत बड़े हिस्से की बड़ीदी ही होगी।

जहाँ तक पश्चिमी कोसी नेहर का प्रश्न है, तीन बार उसका उद्घाटन हो चुका है। एक बार बिहार के मुख्य मंत्री ने, दूसरी ।। रवर्गीय प्रधान मन्नी श्री लाल बहादुर गाम्त्री ने ग्रीर तीमरी बार श्री जगजीवन उसका उद्घाटन किया। नीन तीन बार उद्घाटन होने के बाबजूद वहा आरज मिट्टी के काम की मुरुआत नहीं हुई और उसके जिए भारत मे एक इच जमीन भी नहीं खरीदी गई। पहले नेपाल का बहाना किया जाता था । भ्रब नेपाल सरकार न ममझौता करके भ्रपने यहां जमीन दे दी है। ग्रव भारत सरकार कहती है कि बिहार के पास **कास**। नहीं है। क्या सरकार इस रकम को उस समय के लिए नहीं दे सकती है, जिसमे बेईमानी होने पर भी टिकाऊ काम हो जायेगा, बेकारों को काम मिलेगा भौर मिचाई का स्थायी इन्तजाम होगा ? वह काम ऐसा नहीं होया कि रुपया तो खर्च कर दिया समाभीर बाद मे भी काम न मिसे । खोजने की जरूरत भी नहीं है। करसात म जल्म हो गया। तो इन तरह से हल्के काम के जरिये पैसा गायब हो जाता है। क्या उससे दिकाऊ काम नहीं हो सकता है ? गंडक योजना कब से लटकी हुई है और पैसे के अभाव मे

बहुत ही धीमी रफ्तार में काम हो रहा है। राजस्यान नहर जिसके चलने राजस्थान का नकशा बदल जायेया बल्कि देश मे प्रश्न के भागाका ही नकता बदल जायेगा प्रज की कमी नहीं (हेगी वह राजम्यान नहर भी पैसे की कमी के कारण बहुत ही मयर गति मे चल रही है, बहुत ही श्रीमी रफ्तार में उस महर का काम चल रहा है। ता क्या इस रकम को हम उस काम में नहीं लगा सकते है जहां बेकारी का इलाज भी हा मकता है और सिचाई का काम भी हा मकता है। गंडक मे जितने कदम हम बढ़ते है, काम ग्राशुरू हो रहा है, राजस्थान मे जितन कदम हम बढ़ते है, सिचाई का काम ग्रब शुक्त हो रहा है। तो सिचाई का काम भी है और बंकारों को काम देने का काम भी है भीर टिकाऊ आधार पर देश को अन्न के महमले में क्वा लबी बनाने का काम भी है उसके लिए पैसे की कमी है। मैं जानना चाहता हू क्या पैसे को खर्च करने का यही आधार है कि उस को हम जुटा देया उस को इस तरह से खर्च करें कि टिकाऊ भाधार पर देश को स्वावलंडी बनाने में वह मददगार हो सके।

इसी तरह से जो इंडियन कापर कापरिशन को लिया गया वह स्वागत की बात है लेकिन उस के लिए भी अंग्रेड पूजीपतियों को मु-भावजा देने की बात है। हम सभी जानने हैं कि एक पैसा बिलायत से लाकर उन्होंने नहीं लगाया है और जो हमारे देश से लेकर उन्होंने लगाया उसका सैकड़ो चुना वह कूट कर विदेश से गये। भव भाज की हालत में उन को साह सात करोड़ रूपया फिर मुधाबज मे दे एहे हैं। संविद्यान का समोधन हुआ, खोक सभा पहले भंग की यई, बनाव म पहन हम नाग गए और जनता का विश्वास प्रा'न कर यहा मधिबान का मंशाबन हमा कि मुप्रावजे के मवाल पर कोर्ट दखार नहीं देगा मार उस के बाद फिर मारे मान करोड उन को मुप्रावजा दिया जा रहा है। सादे । 6 तराड कोयल के मानिका को देने जा रहें है। तो इतन बडे पैमाने पर यह भूआ बजा देशी और निदेशी प्रतिनिधा की देकर कर-दाताच्या पर इतिना बडा वाझ डालना क्या यह जरूरा है ' क्या यह उचिन भो है, बाछनीय भो है जबिक देण सकट में गुजर रहा है ? बगना देश के चलने श्रीर दूसर मामला के चलाहम परमुनीबन भाई। सूखे के चलन मुमीबने ग्राई लेकिन इन भव के चलते पूजी-पतिया का पैसा देन म काई दिक्कन का सवाल नहो उठेगा ? क्या इस पैस मे हम कोई कभी नहीं कर सकत है ' मैं समझता हू कि इस ममय मुख्रावजा देना मरकार की प्जीवन्त नाति को दर्शाता है।

यूगाडा का मामना है। यह एक मानवीय मामला है, इस में दो राय नहीं हो सकनी है कि जो हमारे यहा आ गए है या मजदूरी में आ जाते हैं उनके बारे में यथासम्भव हमें कुछ करना है। लेकिन में इसमे राजनीतिक सवाल पेश करना चाहता हूं। अब केनिया में यह सवाल उठ रहा है। अफ्रीका के अस्य मुक्कों में भी यह सवाल उठने वाला है। हो सकना है मलएशिया वगैरह में भी यह मवाल उठ जाये। क्या भारत मरकार के बारे से यह शक किया जा सकता है या नहीं कि यूगाडा में जो भारतीय लोग है, जो पूर्वी अफ्रीका या दक्षिणी अफ्रीका म हुँ उन को आपने क्या राय ही बी? क्या

for

काम ने यह राय दी थी कि तुम अपने सो बिटिश नागरिक के रूप में दर्ज कराओं ? क्या आप ने यह राय दी थी कि दुम कहां के बुनाडा 🕏 या भीर देशों के नागरिक के रूप वें भवने को दर्जन कराओं? और नहीं तो नया सभी भी यह, प्रयास हो रहा है कि बहां जो भारतीय लोग बसे हैं वह उस जमीन को अपनी जन्म भूमि समझें ? उस जमीन के साथ वकादारी बरतें भीर जो उसको लुटने वाले हों, चाहे वह बिटिश रहें हों या दूसरे रहे हों उनके खिलाफ वहां के लोगों का साम दें नहीं तो यह मसला बार कार हमारे सामने प्रायेगा । इसलिए यह केवल मान शैयः मसला नहीं है, यह राजनीतिक मसला है। इतने भारतीय लोग जो वहां है वह उस भूमि की तरक्की के लिए, उस मृमि के संरक्षण के लिए वहां के लोगों का समर्थन करें। अंग्रेजी सामाज्यवादियों ने हमें भी लुटा है और उन्हें भी लुटा हैं, उससे बह लड़ने का प्रयास कर रहे हैं तो हम उनका साम दें भीर उनसे दोस्ती के साम रहें। नहीं दो भाज भारत में यह हवा बन रही है कि वह मनीन कराव है भीर मनेज वहे सक्छे है अन्दत के पूंजीपति शब्छे हैं, यहां के बारतीय लोग बाहे वह कुछ सुरखोरी बीर क्लैक बड़ा पर करते हों कर वर्ष अपने हैं। यह चित्र कायेया तो इवारे देश कर नक्सा धूमिल हो जावेगा ।

वृक्त आखिरी कत और बहुना बाहवा ह कि एका उन्हेन्ट जनरल के बप्तार के बारे में इसमें बहुमा है कि उसकी क्यारिताकी को नेकर कोर्ट के अलाते के समते अब सर्वा देशा पढ़ रहा है. भी म का बैसा, उसने किए इकारे बहुई है मांग की जा रही है अनुदान के क्य में 🦶 एक सौर मामसा है केरल के डी एकाउप्टेस्ट जनवल के इक्तर के विक्रई नाम के एक अफसर को बिसमिस कर दिया नक भीर राष्ट्रपति की भोर से संविधान की 311 द्वारा के मुताबिक डिडिमिस कर दिया नया, वह भी कोर्ट में क्या, क्या यह उचित है कि राष्ट्रपति के विशेषाधि-कार को लेकर एक व्यक्ति को बर्खास्त करने के काम में उसे लाया जाये बगैर किसी सुनवाई के ? मैं समझता हूं इस तरह की कार्यकाही बन्द होनी चाहिए, कि एक ब्यक्ति सा एक कर्मचारी के लिए राष्ट्रपति की शक्ति का दूरपयोग किया जाये ग्रीर तब फिर बाद में इसें खर्का देना पड़े।

K. SURYANARAYANA (Eluru): While supporting the Supplementary Demands for Grants, 1972-73, I want to make two observations, particularly, about the development of industries in our country.

While granting the licence or letter of intent, simply they are passing on the order only to the institutions or to the co-operative societies, but there is no co-ordination between the Finance Department, the Ministry of Steel and the Industries Department. I will quote one instance with which I am closely associated since the last two or three years .

The Ministry of Industries, on the recommendation of the Food Ministry, has granted a licence to my cooperative society in the sugar industry. After one year the FCI granted me a loan of Hz. I crose on the guarantee of the Government of India and the State Government. Without any grant of iron and steel how can we complete this project within time, Birt I have paid nearly Rs. 40,000 in one year as commitment charges, besides 14. 14 lakhe in the form of interest. I appreached the Ministry of Iron and Steel. They have said that this is the fifth category or the sixth category. They said: You will have to wait and take your own chance. On my persome? effort, I could get only 50 per cent of my requirements for the sugar factory. Even though the Food and Agriculture Ministry recommended this, due to the non-coordination of the various departments concerned with this industry, the industries are not being developed. There is no interlinked machinery with the various concerned Ministries.

Sir, simply granting the money and granting the licence alone will not do. By that alone industries will not be developed as we wish them to develop. You are abusing only the mercantile community. In my opinion, lack of proper distribution system in our policies and programmes is responsible for all the difficulties and for the so-called price rise.

There is the Agro Industries Corporation in my State (Andhra Pradesh). The farmers will need half a tonne, quarter tonne, etc. of zinc sheets and other materials for construction of say, cattle shed or pump shed, etc. Now, in this regard, to help the farmers, the Government of India, Steel Ministry, has given about 600 or 700 tennes of zinc sheets to the abovementioned Agro Industries Corporation. The Government's cost price is only Rs. 1280 per tonne. But do you know what they do? They are charging, I am told, Rs. 1900 per tonne to the small farmers. That means what? That means 20 per cent over and above the Government's original cost of the product.

Sir, we are heckled by the other parties only on account of the misducie of these organisations. The Finance Ministry and other Ministries should examine and see as to how best they can function so as to give satisfaction to the interests of

the consumers and the small cooperative industries. The FCI has charged the society Rs. 12,000 as legal fees alone, without any necessity there for any legal assistance.

MR. CHAIRMAN Kindly confine your speech to the Supplementary Demands alone.

SHRI K. SURYANARAYANA: Supplementary Demands inolve everything, Industrial Development, Finance so many other things. Sir, three Ministers are here; they are in charge of Industrial Deelopment, Finance and Agriculture. So, I want to bring this to the notice of the Ministers who are here.

I will now come to the pressing problem particularly in my State, that is, the Mulki rules. Sir, the movement has not been started by anybody. It is only spontaneous, due to the pressing circumstances. The students and the NGOs have taken the lead; they are being directly affected and they have taken the lead. They are directly affected on account of the Mulki rules in Andhrs area.

MR. CHAIRMAN: I request you to confine yourself to the Supplementary Demands which alone are before the House. You are taking up now a new issue, which is, the Mulki issue. It has nothing to do with the Supplementary Demands.

SHRI K SURYANARAYANA: Home Ministry is also molved in these Supplementary Demands, Finance Ministry is also involved. While supporting the Demands on all the subjects which have been listed here, I would like to point out that there are Demands relating to the Ministries of Home. Steel and Finance. Pherefore, I may be permitted to make my observations on these very relavant subjects. It is very rarely that I get an opportunity to speak, and, therefore, I want to express my views to the hon. Ministers so that they may rectify these

for

Suppl. Demands

(SHRI K. SURYANARAYANA)
things at the Government's level. I
have no other purpose in expressing
these things.

Lastly, in regard to the mulki rules, I would submit....

MR. CHAIRMAN: Let him not touch that point.

SHRI K. SURYANARAYANA: would just say one sentence. Government have now taken the matter up in their hands. The other day, unfortunately, my hon, friend Shri Gupta had made some remarks: I do not know whether they were unparliamentary or not; he had said something about the landlords and the Khamma community. I would like to mention the facts to the House. Please ask him to appoint a committee to go into the matter; let them examine the position. The leader of their party in my State is not here, but he is outside the House. But he is also a landlord's son. Let a committee examine how much property he has acquired, and how much property was his father's. He may be preaching these things for Northern India, but father's property and his property come to a 100-acre village there. This is how their leaders are misrepresenting and misguiding the people. hon. friend Shri Gupta is not here. I am very sorry for him. Let him appoint a committee. In his party, let him appoint a committee. I am prepared to give a challenge to him on this point.

In regard to the Khamma community I would like to point out that they had sacrificed for the country. In Andhra Pradesh, the people belonging to this community have sacrified for the country from 1921 up to this date. The Khammas and the Brahmins had started the non-co-operation movement in 1921. In fact, my own brother had resigned from the British rai. I could not prosecute my studies myself, because from 1921 I had given up my studies. I learnt my lessons only in

the jails. Yet, their leaders are speaking like this. Shri Rajeshwar Rao speaks soberly always. But unfortunately, I do not know how this kind of information has been given to my bon friend. He has told us that their leader has given all this information. Their leaders had approached our Ministers also. The non-Khammas had instigated them, and all this propaganda has started.

MR. CHAIRMAN: The hon, Member has explained the position. He should conclude now.

SHRI K. SURYANARAYANA: The Andhra Pradesh Government have now taken the right steps. We are expecting a result which would be acceptable to all the regions. As the hon. Prime Minister has said, the least unsatisfactory solution will be found out for this issue within the next two or three days, so that all the present golmal may be stopped.

Once again, I would like to tell my hon, friend let him be prepared to have an inquiry into how much property the communists have acquired in the national movement.

In conclusion, I would like to mention one other thing in regard to the communists. It is said that we have exploited the situation. But I would like to point out that it was the communists who had exploited the movement in Telengana before the formation of Andhra Pradesh in 1956, when the communists had all gone underground.

MR. CHAIRMAN. The communists are not under debate now.

SHRI K. SURYANARAYANA: 1 want to avail of this platform to point out the actual facts.

MR. CHAIRMAN: The communists are not under the Supplementary Demands. So, let the hon Member kindly conclude new.

ens wild their executive two and gen

SHRI K. SURYANARAYANA: But facts must be put forward here.

SHRI BHOGENERA JHA: The hon. Member should be ashamed of criticising the role of the communists in 1946-47-48. I would like to mention that the communists were the leading force in fighting the Nizam's Government and the Razakars; they had liberated that State while the Congressmen had fied away from that State.

SHRI K. SURYANARAYANA: peace has to be maintained. My hon. friend had brought in the question of land reforms. I would like to submit that land reform is just a slogan only. I would like this to be examined as to how many communists had acquired land before the integrated State of Andhra Pradesh was formed, and how many hundreds of acres the communists had acquired. So, they are the exploiters. I can challenge my hon, friend on this. Let there be an inquiry into this matter. Let him please appoint a committee from his own communist party itself and find out how many communists are landlords and how many communists from Krishna district had got lands in Telengana. So, it is not we who have exploited the Telengana area. We have only developed the Andhra capital, and that is why we want a share along with others.

\*SHRI J. MATHA GOWDER (Nilgiris): Mr. Chairman, Sir, on behalf of my party, the Dravida Munnetra Kazhagam, I would like to say a few words on the Supplementary Demands for Grants, 1972-73.

Under Demand No. 53, a sum of Rs. 216.79 lakhs has been asked for as subsidy to be given to the Heavy Electricals (India) Ltd., Bhopal. As on 31st March, 1972 the total cash losses suffered by this public undertaking amounted to Rs. 31.36 crores.

This factory went into operation in early 1961 and even after 11 years this unit has not reached the break-even point. I wonder whether this unit will ever come to a stage of making a nominal profit All these years the Government have been giving loans to this undertaking. In this year's Supplementary Demands, the capital structure of the company is sought to be reorganised. I do not know for how long the Government will be giving loans and such other financial assistance to this company. I would urge upon the hon. Minister that every effort should be made to gear up the production in this factory so that this factory reaches early the break-even stage.

## 17.00 hrs.

Demand No. 129 makes financial provision for the Metal Scrap Trade Corporation. Sir, at present the metal scrap as also the steel scrap available in the three Steel Plants, in the Avadi Tank Factory and also in the Heavy Engineering Corporation is being auctioned. I have come across serious allegations of malpractice in this system of auctioning the scrap. I would suggest that all kinds of metal and steel scrap available in the country should be handled by the Metal Scrap Trade Corporation and the system of auctioning should be done with.

Under this demand there is also reference to the Salem Steel Plant. The Salem Steel Limited has been set up. It is stated that the project will be completed by 1977. Phase I of the first stage is expected to be completed in three years, the phase II in 1½ years and the second stage—the production of silicon steel sheets, etc.—in about 6 years. By reading this one gets the impression that the project may take 10 years for completion. But, today, in answer to Question No. 1145 the

<sup>\*</sup>Th' or ginal speach was delivered in Tamil.

ISHRI J. MATHA GOWDEV1 Minister of Steel stated that the project will be completed by 1979 also said that the railway yard, water and power supply are under prepara-If such a categorical statement has been incorporated in the Supplethentary Demands, the people reading it would not get confused I would request the Government there should be no delay in the completion of the 'Dream Child of four crores of Tamil people I would plead with the hon Minister that all the efforts needed for completing the project by 1979 should be expedited

Sir, under Demand No 136, at a cost of Rs 28 lakhs two buildings having 60 flats are being purchased from private people for giving residential accommodation to the P & T staff in Bombay The total number of P & T staff in Bombay is 27911 and if the target of 25 per cent satisfaction so far as the provision of residential accommodation to the staff is to be achieved, then there should be 7000 At present there are only 1971 flats and even in this 842 flats are under construction I do not approve of the system of purchasing buildings from the private people for this puipose It would be better that the Government undertake massive construction programme to achieve this aim Here I would also urge that the Urban Property Ceiling should be introduced quickly If that is done, both State and the Central Government will be able to get the surplus private building at moderately cheap price Anyhow, I would suggest that the idea of purchasing private buildings should not be encouraged

In these Supplementary Demands, there is the provision of Rs 150 crores for agricultural crash production programmes When I read this, I was reminded of the provision of Rs 100 prores last year for Crash Employment Programmes You know, Sir, that this Programme has not met with **SUCCESS** A major portion of this allocation remains unutilised. The

main reason for this is that constructive programmes had not been formulated and the moneys were not disbursed to the State Governments at the I would not like appropriate time that this provision of Rs 150 crores for agricultural crash production programmes should meet with the same fate of crash employment programmes It shou'd be ensured that this provision is allocated to the States at the appropriate time and that worthwhile and meaningful schemes for augmenting agricultural production should be drawn up quickly If the agricultural crash production programmes do not succeed, then we may have to go through an unprecedented crisis in the country in view of the drought and famine conditions prevailing in different parts of the country There should be better coordination between the States and the Central Government so far as the agricultural crash production programmes are concerned

Under Demand No 131 a sum of Rs 689 crores has been provided for the IAC It is stated that a major portion of this provision will go to meet the increased wages and salaries If this is the of IAC employees position, I am afraid that there is no meaning in thinking about taking away four major trunk routes from the IAC and handing them over to the Air India A Committee has been appointed to go into the question of utilisation of planes available fuli with Air India and it is reported that the Government are awaiting the recommendations of this Committee to this proposal. If four ımplement major trunk inland routes are given to the Air India, then the IAC will incur more losses and the Government will have to make increased provision to meet this loss As it is, both the IAC and the Air India are incurring losses Air India has got more planes than the traffic offering and the IAC has less planes to cope with the inoffering within the creasing traffic country. Both are Central Government undertakings and it should not

be difficult for the Government to bring about proper co-ordination between the I.A.C. and the Air India and ensure that both the undertakings work profitably. I would request the Government to give their serious consideration to this suggestion.

Before I conclude, I would refer to only one point. The main reason for the prevailing drought conditions many parts of the country is nonavailability of adequate power supply. I am sorry to say that no provision has been made in these Supplementary Demands for either expanding or for undertaking approved power projects in the drought afflicted and floods ravaged parts of the country. If more power is not generated in the quickest possible time, the country is in for a severe crisis. I would appeal that adequate attention should be paid by the Government to this problem of adequate supply of power throughout the country.

With these words, I concluded.

SHRI S. A. KADER (Bombay-Central-South): Although it is the supplementary demands that are before the House, it gives us an opportunity to discuss various matters arising from that and also bring to the notice of the Government if there are any serious lapses committed by the departments under the Finance Minister. An article or some news appeared in one of the Bombay papers regarding some kind of a transaction I would not call it misappropriation which does not fit in with our method of working.

It was reported in Blitz dated the 4th November, 1972 and I do not know whether the Government has been seized of the matter. If not, I would like to put it before Government for their consideration. The custodian of a bank retired. Banks have been nationalised and Finance Ministry has control over them. After his retirement, the Board of Directors met after one month. The first and foremost thing is that he is allowed four months leave preparatory to retirement. That

may be absolutely legal. The resolution passed by the Board of Directors was like this. He was given away the car of the bank at 6 paise. gift packet contained over 30 items. They were given away at what called written down value, i.e. book value. It is an incredible formula. Can you imagine a retiring custodian walking away with the car he has been using for just 6 paise?. That was the written down value of the Plymouth car on June 20, 1972! He was allowed to stay in the bank house. It is said that he has two houses in Delhi. But as he could not get possession, he was allowed to stay in the bank house at the rate of Rs. 400 or 500, but the bank will have to pay not less than Rs. 3000 or 4000. This gentleman has been allowed to stay for 2 years. I wonder if a chaprasi or a clerk were in that position, the same consideration would have been shown to him as was shown to this custodian who was only receiving a meagre sum of Rs. 4000 or 5000 a month. Three airconditioners worth Rs. 10,000 sold for Rs. 2,292. That may be again the back value, quite legal. The bank did not need it and it was sold. Possibly the bank will go in for new air-conditioners. Six carpets valued at Rs. 12,912.99 were given away for Rs. 2602.30. Almirahs worth Rs. 1,835 were given away for Rs. 237,34. Book cases worth Rs. 755 were given away for 30 paise. There are many other things which I hope the Govwill look into. The ernment question is, is this story which has appeared in the press correct or not? This paper does bring out sensational stories, but many a time it is true. This paper has given details about the number of the resolution by which af these things have been passed. So, it is a legal transaction; nothing illegal. The custodian retires and the Board of Directors passes this resolution There must be a Government nominee on the Board. Was he a party to this resolution? Because if he was a party to this resolution, then I think something is definitely wrong somewhere and the nationalised banks are not working

ISHRI S. A. KADERI

in the interests of the people but, possibly, in the interests of the officials and the Custodian himself.

AN HON. MEMBER: He must also have got something.

SHRI S. A. KADER: Possibly; do not know that. I would like pose the following questions to Finance Minister. Are they seized of this matter? If it is true, are they investigating it and, if so, what is the result of it? If it is untrue, if it is a wrong news, then they should take action against the paper for having published such a wrong news item. They should not try to hoodwink us, because this involves the fundamental question whether our nationalised agencies are working in the right direction. If they are not working in the right direction, where are we going? All the public enterprises, or at least most of them, are running at a loss. Day before yesterday we discussed the rags scandal on the floor of the House. Today I have read out from the paper another instance. This is a malpractice which has been perpetrated by the resolution of the Board of Directors of the Punjab National Bank.

I would, therefore, say that it is time to sit up and look at the things that are going round. With the rags scandal on the one side, this on the other side if it is proved true, and with many other things which are going on everywhere, is it not time to look at the administration and decide for ourselves who is ruling this country? Is Parliament ruling this Coun-May or the administration is ruling this country? This is a very fundamental question that we will have to decide. If Perliament is not running this country it is time that Parliament should see that the administration is brought completely under the control of Parliament. Otherwise, we have no right to be the representatives of the people as we claim to be. It is the sovereign right of the people, the vote of the blowing hat and cold at the same time. people, the sovereignty of the people. The Prime Minister just a little while

tive action of the government instead of the officials ruling this country and the sovereignty vesting just amongst ourselves and our abusing or pulling up the Ministers while those who are responsible sit quiet in the easy chair and enjoy our circus without paying any entertainment fees. This is the submission which I would like to place before the Finance Minister.

VIRENDRA AGARWAL (Moradabad): Mr. Chairman, my colleagues on this side have streamlined the scandalous and corrupt practices that are being pursued by the various Ministries when they spoke on the supplementary demands, while our Congress friends have largely focussed their attention on local problems or individual cases. While speaking on the supplementary demands for an additional expenditure of Rs. 309.77 crores, which are being discussed now, I would like to present the impact of the additional expenditure on the economy and secondly, whether it would really serve the national objectives.

What are the national objectives? They are growth, stability and social justice. But what we see them result in? At the moment, while we talk in terms of growth, it actually results in economic stagnation. While we talk of stability, it actually results in spiralling prices. While we talk of social justice, we find large unemployment in our country. This is really the picture before us.

The national leadership is very fond of talking in terms of ideology, policies and principles. But when we see in terms of results, we find that at the moment the present government have got no ideology whatsoever, no policy and no principles. They have get only one ideology and that is to retain power at any cost.

The present leadership is known for that must reflect in every administra- ago had claimed that economy has turned the corner and prefers to be misguided by the World Bank reports. Then, all of a sudden, she realised that the situation is not that good and that it is going to be extremely difficult.

Similarly, the Finance Minister has always been found in search of some alibies. Sometimes he talks in terms of weather; sometimes he talks about refugee influx or Indo-Pak war 1971. He has obviously shown great deal of complacency while handling the economic situation in the country though, I know, he has repeatedly denied that the Government suffered from a sense of complacency. Then, all of a sudden, he started seeing the signs of recovery and said that the Government has taken a series of measures for economic recovery. But we find, in this House, while replying to the debate on rise in prices, that he spoke of a deepening economic crisis and he laid emphasis on the need for importing foodgrains to the extent of 1.5 million tonnes.

These contradictory statements which are being made by the national leadership in this country do give an impression to the common man that the national leadership refuses to learn from the past experiences. At the moment, it is true, there is a whispering campaign going on that Mr. Chavan has failed as the Finance Minister and that he is wholly incapable to deal with the critical situation prevailing in the country. I will say, it is not only the Finance Minister but the entire Government that has failed.

The economic policies of the Government have failed to deliver the goods and the common man today feels that the Government has got an image of helplessness and that they cannot really deliver the goods. The common man has begun wondering as to what is to be done at the moment. The common man is greatly disappointed. The myth has been exploded; the Government leaders have been exposed.

If the economic policies are not radically amended today, I can tell you that the national objective, that is, the price stability, will never be achieved and that the prices, with these Supplementary Demands, will rise at least by 10 per cent within a period of six months, by middle of 1973. This is what I predict. Let the Government note that the promises and hopes that were expressed from time to time will all go in vain.

I know, at the time of the Budget, the Finance Minister told us that additional Central excise will not increase the prices. But we know that it has resulted in 11 per cent price rise during the last six or seven months. This is the situation prevailing in the country. Therefore, these Supplementary Demands cannot be supported unless and until the Government really gives an assurance that it will actually not lead to additional deficit financing.

At the time of the Budget, the Finance Minister had budgeted Rs. 252 crores as deficit financing for the current year. But we are now told that it has already gone beyond Rs. 450 crores. I feel that the Government has really muddled with the whole concept of deficit financing What is deficit financing exactly? Does it not include net bank credit? This is a question I ask the Government because I know the Bank's definition that the net bank credit is included in the definition of deficit financing. If you see the net bank credit figures, they were Rs. 1,288 crores for 12 months ending October, 1972 as against Rs. 995 crores during the preceding 12 months. These net bank credits should necessarily give an impression or an idea of exactly as to what effect the deficit financing has got.

Last year we were told that deficit financing had gone only to the extent of Rs. 710 crores. But, in actual practice, it has gone beyond Rs. 1,100 crores and the money supply expandfor

[Shri Virendra Agarwal] ed during the 12 months ending October 1971 by Rs. 745 crores and during the next 12 months the money supply expanded by Rs. 825 crores. The massive deficit of the government sector during the latest 12 months has been of the order of Rs. 1,300 crores. You can very well visualise the impact of deficit financing on prices. We are told by the Government that the direct tax collection figures have crossed Rs. 1,000 crores mark and we have also been told by the Government that the government loans have gone up from Rs. 215 crores to Rs. 423 crores. The Bangladesh refugee fund is still going on. With all these collections, the deficit financing today has gone beyond Rs. 1,300 crores during the last 12 months. That is why I say that the fiscal policy is the main culprit for the present economic stagnation prevailing in the country, and so long as the economic policies and the fiscal policies are not tuned to the needs, I am afraid, the economy can never recover, whatever efforts we may make on different fronts.

It has been suggested several times that, if we really want the economy to improve, we must take bold measures. The Finance Minister should spell out these bold measures to reduce the money supply in Whenever the market anv suggestion is made to the Government we know how indifferent the Government is to it. We have suggested that at least for a period of one year there should be no deficit financing whatsoever deficit financing should be reduced to zero.....

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): Not possible.

SHRI VIRENDRA AGARWAL: Secondly, we have suggested that there should be a reduction in excise duties on all essential items of consumption. Thirdly, we have suggested that incentives should be given for accelerating the growth of production in the fields of both agriculture and industry. We have also suggested that stern measures be taken to curb black money in the courty, and we

must do something to improve faulty distribution system. Finally we have said that unproductive and non-Plan expenditure be cut down at least by ten per cent. These are the suggestions that we have made. know that the Finance Ministry has recently suggested that a five per cent cut in non-Plan expenditure will be made. I am not satisfied with these figures because I know, on an earlier occasion when the Finance Minister made similar promises, they have all gone wrong. We would like to know exactly what amount of expenditure has been reduced in the non-Plan or In any unproductive expenditure. case, we want the Government to present some sort of a White Paper to the House, so that the nation is convinced that the Government really means business so far as the question of cutting unproductive and non-Plan expenditure is concerned. This is the only way for curbing inflationary pressures; the deficit can be cut only in this way. Either the Government expenditure should be slashed in a big way or non-inflationary finance should be found to finance the gap between the government revenue and government expenditure. If this is not achieved, I am afraid, the present economic policies will never deliver the goods and the present mood of nation-disappointment annoyance-may turn into nationwide violence. The economic policies need to be given a fresh look and need to be changed to meet the needs of the people. If the Government really determined to meet the aspirations which they have aroused, then they should do something, and something radical, at the early stage. The whole democratic process is in danger today. If the common man loses his faith and confidence in the entire government and its economic policies, sure even the democratic functioning may get jeopardised. The Government today is responsible for holding the price line; the earlier it does that, the better it is; otherwise, all these political commitments will have little meaning and the country will go to the dogs.

भी कुर्ग चन्त्र पांडे (खलीलाबाद) : सभापति महोदय, मैं इन अनुपूरक मांगों का समर्थन करता हूं भीर इसके साथ साथ मैं वित्त मंत्री जी का ध्यान देश के उन श्रंचलों की ग्रोर खींचना चाहता हं, जो ग्राज तक उपेक्षित रहे हैं भीर जिनकी कभी पूछ नहीं हुई है। वे क्षेत्र हैं, जहां गरीव बसता है, देश का मजदूर बसता है ग्रीर वह बसता है, जो सरकार बनाता स्रीर बिगाइता है । सरकार भीर वित्त मंत्री जी को उनकी भ्रोर ध्यान देना प्रावश्यक है।

जब मैं भ्रापने संसदीय क्षेत्र भ्रीर उत्तर प्रदेश के पूर्वी अंचल की ओर जाता हं, तो माल्म होता है कि स्वतंत्रता के पच्चीस वर्षों में हमारे यहां कुछ भी नहीं हमा है। वहां एक भी सड़क नहीं बनी है धौर एक भी घौद्योगिक संस्थान नहीं खोला गया है। वहां सिर्फ चार प्रानी ग्रौर ट्डी-फुडी गन्ना मिलें बरकरार हैं। मैंने माननीय उद्योग मंत्री से यह मांग की थी कि इसी सदन के द्वारा जो पटेल प्रायोग बिटाया गया था. उसकी सिफ़ारिणों को स्त्रीकार किया जाये श्रीर उत्तर प्रदेश के इन पिछड़े क्षेत्रों का विकास किया जाये। लेकिन माज तक कुछ नहीं हमा है।

माज के जमाने में प्रगर वित्त मंत्री जनता की समस्यामों की मोर ध्यान नहीं देंगे, तो बहुत बड़ी गड़बड़ी हो सकती है। भारत एक कृषि-प्रजान देश हैं, लेकिन यहां हमेशा सिंबाई के साधन उपलब्ध नहीं होते हैं। हर बरस सुखे की आगंका रहती है। इस बरस सुखे के कारण धान की फ़सल नहीं हुई है। बस्ती जिले वें तीन तहसीलों में कि भी दाना धान का नहीं हुआ है और

वहां भुखमरी पड़ गई है। अभी तक वहां कोई राहत-कार्य गृरू नहीं हुन्ना है । मैं चाहता ह कि वित्त मंत्री महोदय बस्ती जिले और उन क्षेत्रों की तरफ़ ध्यान दें, जहां सूखा पड़ा है।

माज उत्तर प्रदेश में बिजती की बहुत बड़ी कमी हो गई है। इस का एकमात्र कारण यह है कि उसके पाम पैसा नहीं है, जिससे बिजली के नये नये कारखाने लगाये आ सकें। मैं देखता हुं कि देश में सदियों से जो बड़ा ग्रादमी रहा है, वह ग्राज भी बड़ा बनता जा रहा है भीर जो गरीब रहा है, वह भीर गरीब होता जा रहा है। लेकिन ग्राज वह जमाना ग्रा गया है, जब ग़रीबों की स्रोर ध्यान देना पड़ेगा, क्योंकि ग़रीब यह बर्दास्त करने के लिए तैयार नहीं है कि वे ग़रीब बने रहें और भ्रमीर ग्रधिक ग्रमीर होते जायें।

म्राज जो नैंड मीलिंग मा रही है, उसमें किस का जमीन निकल रही है ? कृते और बिल्ली के नाम जमीन करा दी गई है। मेरे जिले में सिर्फ़ तीन चार ग्रादमियों की जमीन निकल रही है। ग्रीर वह भी कहा निकल रही है--अपने रिश्तेदारीं, अपने हलबाहे और चरवाहे के नाम कराई जा रही है। जब तक वित्त मंत्री विशेष ध्यान नहीं देंगे, तब तक ग़रीकों को कोई राहत नहीं मिलने वाली है।

बैंकों का राष्ट्रीयकरण किया गया, बहुत ही ठीक किया गया । होना चाहिये था, हुम्रा । लेकिन उस राष्ट्रीयकरण से क्या लाम हुआ? प्रभी जो हमारे मित्र बोले हैं उन्होंने ब्लिट्च का उदाहरण दिया । डाय-

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[श्री कृष्ण बन्द पांडे]

रेक्टर महोदय ने 6 नये पैसे मे कार खरीद ली, यह तो एक घटना है। मैं चाहता हू माननीय मंत्री जी गरीब अचला की खोर चले गरीबो की ओर निगाह डाले नहीं तो अब जमाना बहुत खराब आ रहा है। वेवल आश्वामन से काम चलने वाला नहीं है। जनता चाहती है उसकी गरीबी दूर की जाये। वेवल थोथे प्रोग्राम में कोई षाम नहीं होगा।

मै एक निवेदन अपने गरीब जिने के लिए करदू, बह है बिड रघाट का पुल श्राज्ञमन्द जिना जो बस्ती, फैजाबाद को जोडने वाला है। धगर बह पुल बन जायेगा इस कैश प्रोग्राम में तो उस क्षेत्र के निए बडा काम हो जायेगा । मैं मानतीय मन्त्री जीको धन्यवाद देताह कि कुछ धनराशि उन्होंने दी है किसानो भीर मजदूरा के लिए इस ऋैश प्रोग्राम मे लेकिन मै चाइगा कि क्रैण प्रोग्राम की जिम्मेदाी देवल ग्रफपर-शाही के ऊपर न मौंगी जाये, और लोगो मे भी इसकी जिम्मेदारी बाटी जाये। इस देश में स्वतनता के बाद अगर हैं कोई ग्रागे बढ़ा है तो वह है ग्राफिसर । ग्रफसरो के कहने पर मत्री लोग इलम उठाते है भीर जो रिपोर्ट ग्राती है उसी पर दस्तखन होकर चाा जाता है। किस चीज पर दस्तखन कर रहे है मालम नहीं।

माननीय कृषि मंत्री जी बैठे हुए है,
मैं एक निवेदन कर द कि जो देश का गरना
उत्पादक है उसने कोई बहुत बडा पा। नही
किया है, उसने इस देश को आगे बड़ाने
मे सहयोग दिया है। यहां से गरने का मल्य
8 हमये निर्धारित किया जा रहा है। सारे
मुख्य मंत्री परेशान हैं कि करें क्या? मैंने

उत्तर प्रदेश को देखा तो हगारे उत्तर प्रदेश को नीन अभनो में बांट दिया गया है। हमारे सामने अभी आध्र प्रदेश का उदाहरण है। मैं वह उदाहरण उत्तर प्रदेश मे नहीं ले जाना चाहता । उत्तर प्रदेश की लक्षता बरकरार रहनी चाहिए लेकिन अयर माननीय बृधि मन्नी जी तीन मागो मे तीन मूल्य बाट देगे उत्तर प्रोप के अन्दर तो उत्तरप्रदेश मंभी यह आराग मुलग पनती है। मै निवेदन करना वाहता ह जो गन्ने वा मत्य है चीनी के मूल्य से गन्ने के मृत्य वा वाई मतलब नही है 85 नये पैसे मे मोलैमिस खरीदा जाता है झौर 15 रुपया क्वीटल म बाबार में वेचा जाता है। खोई वा दाम ढाई रपए नवीटन है। ता इसम गन्ने के मूत्य पर ग्रसर नहीं पड़ने वाला है। वडा बड़ा होता जा रहा है, गरीब गरीब होता जा रहा है इस पर विशेष ध्यान आपकी देना होगा। गरीबो, मजदूरो को ध्रोर जब तक घ्यान नही दिया जायेगा नव तक देश का बल्याण हाने बाला नहीं है। मैं चाहता हु गाव गाव मे ट्र्यकेल लगाये जाये और उन क्षेत्रो मे जरूर लगार जायें जहां पर सिचाई के साजनो की बहुत कमी है । उसका धाप ध्रगर उदाहरण देखें तो उत्तर प्रदेश का बस्ती जिला है गोरखपुर, देवरिया, आजमगढ, विलया, जीनपुर गाजीपुर ये जिले है। वहा के लिए एर पटेन आयोग बैठा था जिसके बारे मे चिन्द्रिया बाबू ने बताया । वहा के सवालो पर विचार हुआ लेकिन सिर्फे एक कारखाना प्रभी स्टील का गया है बलिया मे, लगेगा कि नहीं लगेगा इसपर अभी बार्सका हो रही है जनता मे । तो मैं चाहता हु कि जो भी प्रोक्षान के अन्दर धनराश्म सत्प निसरित करे उसको गरीको तक पहचाने की कृपा करे। जब तक यह गरीको नक नही जावेगी तब तक जैये यह राष्ट्रीयकृत चैना का उदाहरा सभी हमारे पर्व बक्ता न दिया है बही होगा रहेगा और वह सागर हाना जं। रहा है।

मेरा जो क्षेत्र है उत्तर प्रदेश के पर्वी ग्रचल काबस्ती जिला वहा जुलाहे ग्रधिक वमते है । जुलाहो को चाहिए ग्रपने छाटे छोटे करघो को च नाने के लिए कुछ पैसो की मदद लेकिन जब बह बैकों में जाने है तो उनकी चाहिए जमानतदार/जमानतदार भी ग्रगर गया. बडी मरिकल स किसी को वह गरीब खोज करके ले गया वि बाब चिला ता उसके बाद भी दो दो तीन तीन महीने नम जनका लाइन में समना पहरहा है। मैं वित मबी जी में निवदन करुगा कि जरा उन गरीबो की स्रोर ध्यान ले जाएिय। एक निवेदन धीर करुगा उन जुलाहो क लिए जो हमारे पूर्वी उत्तर प्रदेश की रीह है, बार ब्रार में माग्रह करना चाहता ह कि जहा एक यार्न की मिल लगवा दीजिए जिससे उनकी सूत बिसता रहे और वे ग्रपना उद्योग जलाते रहे। यही निवेदन है, यही प्रार्थना है और अपके माध्यम मे फिर निवेदन करता ह कि गरीबो की तरफ ध्यान दीजिए।

श्री वनशः ह प्रवान (गहडोल) कृषि इत्पादतहेतु प्राज क्षित्र के समस्त वेशों में भागत विकास के एक नाजुक दौर में गुजर रहा है। विश्विक धालान्ति के कारण ज़रुग्रदन में होने बाली अर्थी हानि एवं 2022 \*8—13.

जन जीवन में बार बार झाने वाली महिव-धास्रो को सहन नही कर सकता है। यह बनुभव करते हुए कि यह समस्य! कितनी कठिन है माननीय सदस्यां ने श्वासिक ब्राशान्ति के कारणी पर प्रकाश डाला है। इसका भाशिक राजनीतिक कारण है कि भारतीय ट्रेड युनियने यहा के राजकीतिक दलो की बाहुओं के समान है, ग्रन: भारत यनियनो ने श्रीमका राज्य ग्रधिक बहत उठाया है । ऐसे श्रम मे पचाम लाख रही। बिजली पानी धार छोटी छोटी सिचाई की व्यवस्था गावां में चाहिए जो छाट छोटे किमानों के लिए उपयागी हो मक्ती है। ट्रैक्टर हार्बेस्टर ईशर तथा छिडकाव की मणीना के उपयोग को सीमित नही किया जाना चाहिए। छोटे किसान तथा खेतीहर भजदुरो को उपलब्ध होने बाली मृविधायों म लन्नीलापन तथा विस्तार लाने की भावण्यकता है। सिनाई सुविधामा में अधिक में अधिव विस्तार किया जाए उपलब्ध सिन्नाई योजना द्वारा के लिए पाच दम किलोमीटर के अन्तर पर बिबली के पचाम हाई। पावर के स्टेणन लगाए जाए । जहां निहया नहीं हो वहां स्रोटे छोटे बाधो ग्रीर नालो को बाध कर पानी रोकने की व्यवस्था की जाए। यःजना जैमे बडी मिचाई योजना जा इस दण के लिए तथा उस इलाके के लिए बहुत उपयामी होगी , यूपी की जानी चाहिए । भारत के जो सुवायस्त क्षेत्र है श्री धनशाह प्रधान]

वहां हर जिले में पनास पन्नीम ट्यवर्वरज की व्यवस्था करनी चाहिए। खाद्य ग्रीर कृषि मत्रालय, मामदायिक विकास तथा सहभारिता मंत्रालय कृषि विभाग के विशेष कार्यक्रमों में सहायक बने । ग्रौद्योगिक विकास को किस प्रकार शीघ्रतापूर्वक मम्पन्न किया जा सकता है इस भ्रोर ध्यान देना चाहिए। विनीय सहायता, मुविधायें भीर कच्चा माल तथा बाजार की सुविधा जिस में कोटि नियंत्रण भी शामिल हैं उपलब्ध की जानी चाहिए। कचने माल की कमी: कोयले की कमी और रेल के डिबबों की कमी को दूर किया जाए। बिजली की कमी जहां है उसकी पूर्ति की जाए। मदस्यों ने ग्रन्पूरक बजट के सम्बन्ध में विशेष चर्चाएं की हैं। मैं ग्रयने क्षेत्र की थोड़ीसी चर्चा करना चाहता हंजो ग्रनस्चित ग्रीर जन जाति का क्षेत्र है। मध्य प्रदेश के उस क्षेत्र में सुखा पड़ाहचा है। वहां जो ऋष वातकावी लोगों ने ली है या बैंकों से जो कर्ज लिया है उसे माफ किया जाए। जो उनकी कूर्की इत्यादि हुई हैं वह वापिस कराई जाए। श्रमिकों में जो ग्रमान्ति है उसे दूर किया जाए। 8.33 प्रतिशत बोनस को लेकर सारे देश में श्रमिक श्रशान्ति फैली है। वह उन्हें विया जाए । अंत में मैं एक निवेदन करूंगा कि हमारे यहां की बागसागर योजना है जो उस क्षेत्र के लिए तथा सारे देश के लिए बड़ी उपनोगी सिद्ध होगी, उस योजना को पूरा किया जाए। इन जन्दों के साथ मैं झाप से निवेदन करता है कि इन तमास बातों पर विशेष विचार करते हुए विकास के कार्यक्रम में सहयोग दें।

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL SAROJINI (DR. AVIATION MAHISHI): Shri Jyotirmoy Bosu. while speaking on the supplementary demands, referred to the working of the Indian Airlines. In spite of the tight position of the fleet, IA has been operating and extending its service in the last few years to far-off corners also. In the last five years, the services have been extended and there is also some improvement in the services.

Shri Bosu said that there imbalance in development in eastern region. I do not know what exactly he meant by that, whether IA has not been able to cater to the eastern region in the field of aviation or he was referring to development aspects. In the eastern in other region, not only in those places where other modes of transport are not available, but also where other modes of transport are available, IA extended its services-in Khowai, Kailashahar, Kamalpur and the hopping service in Agartala, Lilabare and Mohanbari. In Agartala the air field is being extended, the runway is being strengthened and lengthened also for facilitating 737 service. Also the 737 is touching Gauhati. IA is proposing to touch all the State capitals within a short period with the Boeing 737 service. Therefore, it is not correct to say that the eastern region has not been developed.

If there is a rise of 100 per cent in the air fare in parts other than the eastern region in the country, there is hardly a rise of 50 per cent of that in the eastern region.

Looking to the modes of transport available, looking also to the facilities that should be extended to backward areas, these facilities are being extended. In Barapani in Meghalaya and also in Aijal in Mizoram, the airports will be commissioned in the first half of 1973. Therefore, we can say

that the eastern region is being catered to.

Then he said that the Calcutta Airport is being neglected. Calcutta airport is an international airport. This complaint is often made by many of the members from West Bengal. I do not know why they say this. More than Rs. 3 crores have been spent on the construction of the terminal building and also other facilities, navigational aids and a number of other things including staff quarters: domestic terminal building has also been improved. More than 100 scheduled international flights take off every week from Calcutta Airport. From 1967 onwards we find there is a slight improvement in the position also. We hope more and more improvement will be seen in due course in the Calcutta region also. No efforts are spared on behalf of IA and the International Airport Authority which has taken over from the Dept. of Civil Aviation to provide all facilities and to bring about increase of air traffic in the eastern region.

SHRI BHAGWAT JHA AZAD (Bhagalpur): Why only Calcutta? Why not Bhagalpur also in the eastern region?

DR. SAROJINI MAHISHI: I am speaking about the whole of the eastern region. With Calcutta as the centre, the air services are being extended to other areas.

Then he said that one Shri Kothari has not paid his arrears at Dum Dum since ten years. This is wrong. Arrears are due only from 1st January 1972. It is to the tune of Rs. 9 lakhs and it is being recovered from him. So it is not correct to say that arrears are pending since ten years.

He referred to the 32nd report of the PAC which says that the imported radars were not installed at the right time on account of delay and they could not be used properly. It is a navigation of service to be put up by the Department of Civil Aviation. For

the installation of precise and surveillance radars which were imported the State Governments are required to give land and the CPWD has to build the whole thing. As a result there was delay. I am not defending the delay in the installation, Radars should be installed as early as possible. But there are other navigational aid, such as VOR and ADF 200 and others. Yet it is necessary that all the international airports should be equipped with precision radars and surveillance radars. I do hope that the department has taken steps to instal the radars....(Interruptions).

PROF. S. L. SAKSHNA (Mahara)-ganj) What about Gorakhpur?

DR. SAROJINI MAHISHI: Mr. Jyotirmoy Bosu referred to the case of Mr. Kozarek and asked why 50 spraying machines were purchased from him. The case of Kozarek was referred to CBI and is pending in the High Court. I am not going to make any remarks about that particular case. The spray engines were purchased by the Ministry of Agriculture DC—10s are one of the planes in the list; it does not mean that it is being purchased.

SHRI RIIOGENDRA JHA: Does it mean that when a person is being prosecuted by one Ministry for some criminal action, another Ministry can deal with him?

DR. SAROJINI MAHISHI: He referred to the sale of skymasters. There skymasters were sold and the payment of instalments has been according to schedule. He wanted to know why instalments were not paid, how much is due, when it is going to be recovered. Two more instalments of Rs. 1,20,000 are due; one on 30-11-1972 and another on 28-2-1973. We hope they will be paid according to the schedule.

These were mainly the points made by him. I may say that the IAC has been doing well; it has been trying to extend its services to new airports. Suppl Demends

(Br Sarojini Mahishi)

In the last December war, the pilots, engineers and the staff of the IAC all rose to the occasion and they did commendable service. Contructive suggestions from the hon Members are welcome and the IAC and we here are all to implement the constructive suggestions given to us by Members and to serve the nation.

SHRI SAMAR GUHA (Conta)
When a carabelle plane from Calcutta
was about to land at Palam the
lights went off it was on the verge of
orash and the ingenuity of the galot
who immediately went up should be
appreciated Will the Government
do something about it?

DR SAROJINI MAHISHI 1 sorry there have been power breakdowns in Palam airport many times about sixty times in September 40 times in October and nearly 20 times in November We have appealed to the Delhi Electric Supply Undertaking Apart from that, within ten seconds the emergency services at the airport are switched on The hon Member is referring to the flight on the 16th perhaps and when pilot Mr Bakshi took the plane up with presence of mind I commend his services and his presence of mind Within a short time he took a round also and landed after sometime a period of ten seconds, the emergency lights were switched on I am not defending the break-down should not be breakdown But in case there is a break-down, emergency power is being switched on within as short a time as 10 seconds

About Gorakhpur, we are going to have a Gorakhpur service in the early part of 1975

SMRI BHAGWAT JHA AZAD The hon minister said that the eastern region is being developed and a few crores are being spent on Calcutta. But Mar is not the only asstern region indian Airlunes has linked many divisional towns like Ranchi.

Musaffarpur, etc., but why this stapmotherly treatment for Bhagalpur which is one of the oldest divisional towns of that State? There is already an all weather airport there

SHRI R SURYANARAYANA Before they introduced the Hyderabad-Calcutta direct service, people could leave Delhi and reach Vijayawada the same day But now it is not possible I want to know whether the Government is considering rearranging it and have a service by which people leaving Delhi may be able to reach Vijayawada the same day?

SHRI J MATHA GOWDER May I know whether any Indian Airlines routes will be given to Air India?

श्री हुक्क चन्द कंक का (क्रैमा):
जब कभी हवाई जहाज में रिजर्वशन को
कैंसल कराया जाता है तब उस का
50 वरसैट काटा जाता है प्रगर कोई
टिक्रट लेने के बाद प्लेज में जगह न जिलते
के कारण टिकट को वापस करना चाहे
तो उस के लिए 25 परसेंट काटे जाते हैं।
प्लेन में जो स्याचार-पल पढ़ने को सिलते
है उन में हिन्दी के स्वयाचार-सल्ल नहीं होते।
मैं जानना चाहता हु कि जो 50 परमेट
और 25 परसेंट काटा जाता है उस को
कम करने के लिए और प्लेन में हिन्दी के
ममानार-सल्ल पढ़ते के लिए पिटा जाते हैं
सन्वक्ष में सरकार क्या सक्का चाहती है?

नी राज्यसार शास्त्री (पटना)
मैं पदना इताई ग्रहड़े के विकास के बारे
में सवाल पूछना चाहता हूं। वह सूबे की
सजधानी है। हैं जावना बाहता हू कि
पटना हुनई बाइडे के विकास की कोई बीजना
सरकार के सामहें हैं मा चही, क्योंकि वहां
की इस समझ को स्विक है प्रकाल स्वी
महीत्रय जानती हैं।

DR. SAROJINI MAHISHI: An hon. member referred to Bhagalpur. Bihar we are having services Ranchi and Muzaffarpur Patna is being served by a 737 Boeing Service. Another hon. Member referred to the Patna terminal building. At present it is undergoing change. Of course, it is being expanded. You will find that within the next three or four months, or at the most six months it will be ready. It will be ready by the first half of 1973. Of course, I am not referring to the new terminal building Then there will be guite a few changes and the whole terminal building is going to be expanded A decision has been taken in this respect.

As the hon Member knows, there was difficulty on account of the Neelgar. So, now fencing has been completed and it is ready for Boeing Service. The terminal building would be undergoing immediate change and it will be expanded

So far as Bhagalpur is concerned, IAC could not extend the service on account of the tight position of the fleet. Also, on account of other difficulties, priorities to certain other areas of the country are being attended to The hon. Member's suggestion will be kept in view.

Shri Suryanarayana referred to Vijavawada. It is now being touched by Avio. He wants another service, or a change in the present service. If he writes to me, I shall certainly look into it

Another hon. Member referred to the cut of 50 per cent and 25 per cent If there is no cut for cancellation at all, the passengers will cancel the tickets at any moment. I am not suggesting that a cut or reduction is a nice thing But there is no other way. It becomes difficult to make inservations otherwise The passengers who travel should take care to see that they cancel well in advance In fact, in the case of commercies IAC have been very liberal in the percentage of reduction

As regards Hindi papers, a decision has been taken to keep the Hindi papers, and it shall be implemented.

श्री हुक म चन्द क ख़वाय : मैं ने पूछा था कि जो यात्री टिकंट खरीदते हैं भ्रीर उन को प्लेन में जगह नहीं मिलती है तब टिकंट को बाधिम करने हैं तो उन में 25 परमेट काटा जाता है, उन को कम करने के लिए मंदी महोदय बना करने के लिए नैनार है। गाय ही भै यह जानना चाहता था कि जो हिन्दी क ममाचार-पत पक्षेत्र को नहीं मिलने उम के बारे में मंदी महोदय क्या कर रही है ? उन्होंने बहा कि निर्णय हो गया है, लिकन वह मिलने नहीं है।

DR SAROJINI MAHISHI: In reply to Shii Gowder's question, there is no such proposal under consideration Of course, as a part of their international service, Air India is operating Rombay-Calcutta and Bombay-Delhi routes. There is no question of Air India getting a route from IAC. Of course, IAC has taken Boeing 707 from Air India for their services.

स्रीहोशिक विशास गत्रावा में उप-मत्री (श्री सिद्धेश्वर प्रसाद) . समापति महोश्य, माननीर सरस्य श्री गोडर ने हींवी एलेक्ट्रिकल्म भोगान के सम्बन्ध में जो प्रश्न उठा गा है उस के सम्बन्ध में उन्हांने जातना चाहा है कि इस कार्याने में मुनाफा का होगा सार उसकी व्यवस्था में स्थार के तिए न्या कर्म उठाये पर है । अस कारकाने की प्रयन्थ व्यवस्था में मुनार के लिए कई एरिस्टन नाये गए है ।

MR CHAIRMAN The him. Miniter may continue his speech tomoriow

## 18.00 hrs.

The Lok Sabba then adjourned till Fleven of the Clock on Friday, November 24 1972/Agrahayano 3, 1894 (Saka)